

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401
IA/287/ND/2024 IN IB/462/ND/2023

IN THE MATTER OF:

Punjab & Sind Bank	...	Applicant
Versus		
Supertech Township Project Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 12.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sanjay Bajaj, Mr. Rajat Prakash, Mr. Sarthak
Sehgal, Advs.

Mr. Abhishek Anand, Mr. Nikhil Kumar Jha,
Advocates for Applicant in I.A 287 of 2024

For the Respondent : Mr. Vogesh, Sr. Adv., Mr. Lokesh Malik, Ms. Aditi
Sharma, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IB/462/ND/2023:-

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present through video-conferencing. Heard the reply arguments on behalf of the Respondent and rejoinder on behalf of the Applicant.

Both the parties are directed to file written submissions along with case laws, if any, within ten days.

List the matter on **26.04.2024**.

IA/287/ND/2024:-

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present through video-conferencing. Heard the submissions made by Ld. Counsel for the Applicant as well as Respondent.

Both the parties are directed to file written submissions along with case laws, if any, within one week.

List the matter on **26.04.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**